



2026:AHC:38940

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 901 of 2026

Vinod Singh Rana

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Akhilesh Vishwakarma, Krishn Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Krishn Kumar, learned counsel for the petitioner and Sri Rahul Malviya, learned Additional Chief Standing Counsel, who appears for State-respondents.
2. The counsel for the rival parties have made a joint statement that they do not propose to file any further affidavits thus with the consent of the parties, writ petition is being decided at the fresh stage.
3. The case of the writ petitioner is that the writ petitioner happens to be posted as Chakbandi Lekpal. He has been placed under suspension on 27.10.2025.
4. Post passing of the order dated 27.01.2026, today instructions have been forwarded under the signature of Settlement Officer Consolidate dated 18.02.2026, which is taken on record and marked as Appendix A, according to which, a chargesheet came to be served upon the writ petitioner on 23.01.2026 to which the writ petitioner has submitted reply.
5. Learned counsel for the writ petitioner has submitted that the writ petitioner be paid subsistence allowances and the inquiry be concluded within the time specified by the Court.
6. Considering the submissions of the rival parties as well as stand taken by them, the writ petition is being **disposed off** requiring the disciplinary authority to conclude proceedings within a period of three months from today.
7. The writ petitioner shall participate and shall be paid subsistence

allowances as per the Rules.

8. Let a copy of the instructions be served upon the learned counsel for the writ petitioner.

8. With the aforesaid observation, the writ petition is **disposed off**.

February 20, 2026

Ashu

(Vikas Budhwar,J.)